

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 841/MP/2025

Subject : Petition under Section 66 of the Electricity Act, 2003 read with Regulations 17 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 and related provisions, seeking directions against the Respondent, National Load Despatch Centre, regarding the issuance of reduced Renewable Energy Certificates (RECs) to the Petitioner for the FY 2024-25 based on the Renewable Energy Consumption Obligations targets notified by the Ministry of Power, in contravention of the statutory framework established by the Hon'ble Commission.

Petitioner : India Power Corporation Limited (IPCL)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, IPCL
Ms. Kanya Sharma, Advocate, IPCL
Shri Nishant Gopan, Advocate, IPCL
Ms. Anushree Bardhan, Advocate, NLDC
Ms. Rashmi Viash, Advocate, NLDC
Shri Gajendra Singh Vasava, NLDC
Ms. Himani Dutta, NLDC

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the Respondent made detailed submissions and concluded their respective arguments.

2. At the request of the learned counsels for the parties, the Commission permitted both sides to file their respective written submissions, if any, within a week, with a copy to the other side. Subject to this, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

